

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA  
UNSTARRED QUESTION NO.2360  
TO BE ANSWERED ON 21<sup>ST</sup> MARCH, 2023**

**E-PHARMACIES AND FOREIGN DIRECT INVESTMENTS**

**2360: SMT. SHANTA CHHETRI:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether it is a fact that e-pharmacies, are attracting Foreign Direct Investments (FDI);
- (b) the laws that are governing foreign direct investments in e-pharmacies; and
- (c) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND  
FAMILY WELFARE  
(DR. BHARATI PRAVIN PAWAR)**

(a) to (c): As informed by Department for Promotion of Industry and Internal Trade under Ministry of Commerce & Industry, E-commerce entities with FDI are regulated as per Para 5.2.15.2 of the Consolidated FDI Policy, 2020 (“FDI Policy”), which provides that e-commerce entities are permitted to engage only in Business to Business (B2B) e-commerce and not in Business to Consumer (B2C) e-commerce. Further, 100% FDI under automatic route is permitted in marketplace model of e-commerce. FDI is not permitted in inventory-based model of e-commerce.

\*\*\*\*\*